

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 22.11.2007

The Meeting No. 32 /AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 22.11.2007 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT in Conference Room No. 4 of DGFT office.

List of members present in in the meeting is at Annexure-I

At the outset, the Committee ratified the minutes of the meeting held on 25.10.2007,01.11.2007 and 15.11.2007.

Case No. 700 NC-VI Dt.22.11.2007	Party Name: M/s. Synthite Chemical Ltd, Cochin	Meeting No/Date 32/08 Date 22.11.2007	Status Rejected
HQ File No. 01/85/50/179/AM04/DES-VI	RLA File 10/24/040/006/AM04	Lic No./Date 1010013142 DT. 11.07.2003	Defer date 04.102007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(FCC) Currency
.1.	ANNATTO SEED EXTRACT (It is used as colour additive for use in foods and is mainly employed in the manufacturing of butter, margarine cheese and related products)	3000.000	KG	22,96,224.00	48,960
			Total	22,96,224.00	48,960

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	ANNATO SEEDS (Annatto is a fruit of a shrub Bixa orellana L	60.000	MT	22,51,200	48,000.00
			Total	22,51,200	48,000.00

Position:

Decision: Rejected.

The Committee considered the case as per agenda. It was noted by committee that based on the information available/submitted by the firm, it may not be possible to assess the yield of annatto seed extract on extraction. Committed also noted that case had earlier been rejected in ALC Meeting 27/04 dt.06.11.03 on similar grounds & decided to maintain earlier decision.

RLA to take consequential action as per Policy/Procedure.

Case No. 701 NC-VI Dt.22.11.2007	Party Name: M/s. Synthite Chemical Ltd, Cochin	Meeting No & Date 32/08 Date 22.11.2007	Status : Rejected.
HQ File No. 01/85/162/ 162/274 AM.08/DES.VI	RLA File 10/24/040/00061/AM08	Lic No. & Date 1010026814 Dt.27.06.2007	Defer date 11.10.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2009

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- OLEORESIN VANILLA	500.00	KG	1646225.00	40250.00
			TOTAL	1646225.00	40250.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	VANILLA BEANS	1000.000	KG	1,431,500.00	35,000.00
			Total	1,431,500.00	35,000.00

Position:

Decision: Rejected.

The Committee considered the case as per agenda. It was noted by the committee that Spices Board has expressed their concern on allowing duty free import of Vanilla Beans for subsequent processing & export. Spice Board, also expressed their inability to evaluate yield against said imports in absence of samples from Customs.

Keeping in view the above, Committee decided to reject the case for import of vanilla beans for export of vanilla oleoresin. Similar cases (HQ File Nos. 108/AM08 & 111/AM08) may also be rejected. RLA to take consequential action as Policy/Procedures. A note may also be sent to Policy Division communicating the opinion of Spices Board for not allowing Advance Authorization against imported vanilla & its derivatives.

RLA may not to issue any 4.7 License(s) for import of Vanilla & its derivatives till further instructions in the matter.

Case No. 702 NC-VI Dt.22.11.2007	Party Name: M/s. York Winery Pvt. Ltd, Nasik	Meeting No & Date 32/08 Date 22.11.2007	Status : Rejected.
HQ File No. 01/85/162/ 464/ /AM.08/DES.VI	RLA File 31/24/40/121/AM08	Lic No. & Date 31100300009 25.07.2007	Defer date 13.09.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2004-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	900- Bottled Red Wine	18562.000	Litre	3512549.00	86622.67
2.	90/0- Bottled Red Wine(Blended)	18562.000	Litre	3512549.13	86622.67
3.	90/0- Bottled White Wine	24750.000	Litre	5018062.50	123750.00
4.	90/0- Bottled White Wine (Blended)	24750.000	Litre	5018062.50	123750.00
5.	90/0- Bottled sparkling Wine	18563.000	Litre	6021837.00	148504.00
6.	90/0- Bottled rose Wine	18563.000	Litre	361313102.32	89102.40
			TOTAL	26,696,162.78	658,351.74

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Bulk cabernet Sauvignon 2006 Unfortified Wine	26235.000	Ltr.	1502868.96	36610.69
2.	Bulk Chardonnay 2006 Unfortified Wine	78705.000	Ltr.	4704633.26	114607.39

3.	Bulk Shiraz 2006 Unfortified Wine	26235.000	Ltr.	1502868.96	36610.69
4.	Glass Bottles of various Shape/color (allowed on net to basis)	165000.000	Number	3698611.05	90100.15
			TOTAL	11,408,982.23	277,928.92

Position:

Decision: Rejected.

The Committee considered the case as per agenda. It was noted by the Committee that in the absence of additional information sought from the applicant vide our letter dt.28.09.2007, is not possible to assess input-output requirements. Committee noted that applicant has still not furnished the information asked for & therefore decided to Reject the case.

RLA to take consequential action as per Policy/Procedure.

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Case No. 703 NC-VI Dt.22.11.2007	Party Name: M/s. Karigar, Mumbai	Meeting No & Date 32/08 Date 22.11.2007	Status Rejected.
HQ File No. 01/85/050/0024/ AM.08/DES.VI	RLA File 03/94/40/0177/AM08	Lic No. & Date 0310430563 Dt.24.05.2007	Defer date 02.08.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	90/0- COUSHIONS CHAIRS WITH IMPORTED LEATHER	20.000		3485000.00	85000.00
			TOTAL	3485000.00	85000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	LEATHER	2600.000	Sq foot	2665000.00	65000.00

		Total	2665000.00	65000.00
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Position:

Decision: Rejected.

The Committee considered the case as per agenda. As the applicant wants to process unfinished leather for which the applicant has no processing facility, based on technical advice, the Committee decided to reject the case.

RLA to take consequential action as per Policy/Procedure.

Case No. 704 NC-VI Dt.22.11.2007	Party Name: M/s. Marine Chemicals, Cochin	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/00095 /AM.08/DES.VI	RLA File 10/24/04000120/AM08	Lic No. & Date 1010027502 Dt. 03.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	66/0- AGAR AGAR STRIPS POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA.	17857.100	KG	8364000.00	204000.00
			TOTAL	8,364,000.00	204000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	66/0- AGAR AGAR COMMERCIAL GRADE STRIPS.	20000.000	KG	8200000.00	200000.00
			Total	8200000.00	200000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided to seek MPEDA comments urgently for further consideration of case.

Case No. 705 NC-VI Dt.22.11.2007	Party Name: M/s. Weikfield Products Co. (India) Pvt.Ltd, Pune.	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/00115/ AM.08/DES.VI	RLA File 31/24/040/00258/AM08	Lic No. & Date 3110031398 31.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- BAKING POWDER 416316 TINS (PER TIN CONSIST 450 Grams)	187342.000	KG	9055922.00	228974.00
			TOTAL	9055922.00	228974.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	SODIUM ALUMINIUM SULPHATE	57868.000	KG	937624.00	23151.20
			Total	937624.00	23151.20

Position:

Decision: Deferred.

The Committee considered the case as per agenda. As the hard copy of the application has not been received from RLA, it was decided to request RLA by e-mail/fax to sent the hard copy immediately and to seek MFPI comments urgently for further consideration of case.

Case to be re-listed on 06.12.2007.

Case No. 706	Party Name: M/s.	Meeting No & Date	Status
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NC-VI Dt.22.11.2007	Naik Frozen Foods Pvt, Ltd, Mumbai.	32/08 Date 22.11.2007	Deferred
HQ File No. 01/85/050/00076 /AM.08/DES.VI	RLA File 03/9504000553//AM08	Lic No. & Date 0310441912 Dt.05.09.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	66/0- FROZEN HEADLESS PEELED SHRIMP (IQF)	21000.000	KG	6452218.00	153,624.00
			TOTAL	6452218.00	153,624.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEN HEADLESS SHELL ON PINK/BROWN SHRIMP	23100.000	KG	6325704.00	150612.00
			Total	6325704.00	150612.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind MFPI/ MPEDA for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 06.12.2007

Case No. 707 NC-VI Dt.22.11.2007	Party Name: M/s. Ficus Pax Pvt, Ltd, Bangalore.	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/00113 /AM.08/DES.VI	RLA File 07/21/040/00865/AM08	Lic No. & Date 0710054153 Dt.26.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	90/0- PACKING KIT LOGIQ 3, PART NO. 2333412	250.000	Number	1100000.00	27812.90
			TOTAL	1100000.00	27812.90

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TRIWAL 7 PLY HEAVY DUTY CORRUGATED GBOARD 1500X4600	250.000	Number	267709.22	6684.38
			Total	267709.22	6684.38

Position:

Decision: Deferred.

The Committee considered the case as per agenda. As the hard copy of the application has not been received from RLA, it was decided to request to RLA by e-mail /fax to send hard copy immediately.

The case stands deferred for re-listing on 06.12.2007

Case No. 708 NC-VI Dt.22.11.2007	Party Name: M/s. Marine Chemicals, Cochin	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/96 /AM.08/DES.VI	RLA File 10/24/040/00122/AM08	Lic No. & Date 1010027504 03.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	66/0- AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	1600.000	KG	1858120.00	45320.00
			TOTAL	1858120.00	45320.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
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1.	DRIED SEAWEED GELIDIUM	20000.000	KG	1804000.00	44000.00
			Total	1804000.00	44000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to ask for comments from MPEDA immediately to consider the case further.

Case No. 709 NC-VI Dt.22.11.2007	Party Name: M/s Sabare International Ltd, Karur.	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/00114 /AM.08/DES.VI	RLA File 32/24/040/00056/AM08	Lic No. & Date 0710054142 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	90/0- BLEACHED & SIZED AND SHEARED AND STENCILLED GREEK KEY COIR DOORMAT WITHPPVC BACKING NATURAL PRINTED BLACK GREEK KEY 181 INCH X 30 INCH 15 MM ABOUT 17480 SQUARE METERS	50000.000	NUMBER	7269075.00	181500.00
			TOTAL	7269075.00	181500.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	PVC BACKED COIRMAT 181 INCH X 30INCH, 15 MM, ABOUT	50000.000	NUMBER	4987523.00	124532.41

	17480 SQUARE METERS				
			Total	4987523.00	124532.41

Position:

Decision: Deferred.

The Committee considered the case as per agenda. As the hard copy of the application has not been received from RLA, the Committee decided to remind RLA,KOLKATTA by email/fax to send hard copy immediately to consider the case further.

The case stands deferred for re-listing on 06.12.2007

Case No. 710 NC-VI Dt.22.11.2007	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/0112 /AM.08/DES.VI	RLA File 07/24/040/00518/AM08	Lic No. & Date 0710054142 26.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	67/0 PROCESSED STILL WINE 12.5% ALCOHOL	23128.000	Litre	2766400.00	48533.00
			TOTAL	2766400.00	48533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO)Currency
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1	RAW STILL WINE 12.5% ALCOHOL	24345.000	Number	1457091.00	25563.00
			Total	1457091.00	25563.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided to seek the following information from the firm for further consideration of the case:

1 (A) Whether still wine will be imported in bulk containers?

1 (B) If yes,

a) whether empty bulk containers will be sent back alongwith export product

b) Commercial value of bulk containers, if not sent back.

2. Packing size of export item & its specific details.

3. Last three years consumption/production data certified by excise.

Case No. 711 NC-VI Dt.22.11.2007	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/040/00517 /AM.08/DES.VI	RLA File 07/24/040/00517/AM08	Lic No. & Date 0710054141 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	67/0 PROCESSED STILL WINE 12.5% ALCOHOL	22439.000	Litre	2766400.00	48533.00
			TOTAL	2766400.00	48533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO)/Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23620.000	Litre	1,413,657.00	24801.00
			Total	1,413,657.00	24801.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided to seek the following information from the firm for further consideration of the case:

1 (A) Whether still wine will be imported in bulk containers?

1 (B) If yes,

a) whether empty bulk containers will be sent back alongwith export product

b) Commercial value of bulk containers, if not sent back.

2. Packing size of export item & its specific details.

3. Last three years consumption/production data certified by excise.

Case No. 712 NC-VI Dt.22.11.2007	Party Name: M/s. Gala Brush Ltd, Mumbai	Meeting No & Date 32/08 Date 22.11.2007	Status Approved
HQ File No. 01/85/050/00110 /AM.08/DES.VI	RLA File 03/94/040/00616/AM08	Lic No. & Date 0310447725 Dt.24.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	90/0- Natural Fibre Brushes & Brooms in different sizes & Shapes: containing Natural Coir BVristle: 14600Kgs.	28600.000	KG	1214136.00	26980.80
			TOTAL	1214136.00	26980.80

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Natural Coir Brisle Fibre(waxed & Bleached)	16060.000	KG	867240.00	19272.00
			Total	867240.00	19272.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. It was decided to ratify the norms in this case by allowing 5% wastage, on the basis of earlier decision of ALC III DT. 20.02.2006.

Accordingly, the following quantity was ratified for import and export:-

Export	Qty KG	IMPORT	Qty KG
90/0- Natural Fibre Brushes & Brooms in different sizes & Shapes: containing Natural Coir BVistle: 14600Kgs.	28600	Natural Coir Brisle Fibre(waxed & Bleached)	15330

RLA to take consequential action as per Policy/Procedure.

Case No. 713 NC-VI Dt.22.11.2007	Party Name: M/s. Parry Nutraceuticals Ltd, Ltd, Chennai	Meeting No & Date 32/08 Date 22.11.2007	Status Deferred
HQ File No. 01/85/050/012 /AM.08/DES.VI	RLA File	Lic No. & Date Not yet issued	Defer date 26.04.2007

Application : Export of DA Natural Mixed Carotenoids and will import Dunaliella Solina in Oil From 30% Concentrate or Dunaliella Salina Marine Algae Cell Powder alongwith other ingredients for fixation of SION.

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided the by the Committee that firm may be asked to route their application through CHEMEXCIL alogwith 3 years industry data for 3-4 major companies comprising 75 % of production and experience in the export product “Natural Mixed Carotenoids from Dunaliella Saline Powder form”separately by use of “Natural Mixed carotenoids from Deunaliella Saline in oil form 30% concentrates”and Dunaliella Saline Marine allgae Cell Powder” alongwith stagewise manufacture process.

Case No. 714 NC-VI Dt.22.11.2007	Party Name: M/s. Pinkcity Enterprises, Jaipur.	Meeting No & Date 32/08 Date 22.11.2007	Status Approved
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HQ File No. 01/85/162/453/AM08 /DES.VI	RLA File 13/24/40/012/AM08	Lic No. & Date 1310025042 Dt.18.09.2007	Defer date Nil..
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	68/0- FINISHED &POLISHED WOODEN FURNITURE ITEM MADE OF TEAK WOOD VIZ: MUSLICH SHOPPING CABINE WOODEN (TEAK WOOD) The dimension part no. type of wood etc. of imported item should conform in exports items (both in exports & imports) and should be shown in the Shipping Bills for accountability purposes. This condition is applicable for all the items.	1.000	Number	27669.00	690.00
2.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1.000	Number	30877.00	770.00
3.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1.000	Number	30877.00	770.00
4.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1000	Number	44110.00	1225.00
5.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1.000	Number	18847.00	470.00
6.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1.000	Number	49323.00	1230.00
7.	68/0- MUSLICH SHOPPING CABINET WOODEN TEAKWOOD	1.000	Number	39899.00	1045.00
8.	68/0- VITRINE BELGIUM WOODEN TEAK WOOD	1.000	Number	18847.00	470.00
9.	68/0- 3 DRAWER SPANISH CHEST WOODEN TEAKWOOD	25.000	Set	230575.00	6000.00

10.	68/0- BOOKCASE WOODEN TEAKWOOD	1.000	Set	16040.00	400.00
11.	68/0- CHEST AND DRAWERS WOODEN TEAKWOOD	1.000	Set	4812.00	120.00
12.	68/0- BOOKCASE WOODEN TEAKWOOD	1.000	Set	22255.00	555.00
13.	68/0- BOOKCASE WOODEN TEAKWOOD	1.000	Set	34887.00	870.00
14.	68/0- CABINET WOODEN TEAKWOOD	1.000	Set	12832.00	320.00
15.	68/0- CABINET WOODEN TEAKWOOD	1.000	Set	8220.00	205.00
16.	68/0- SMALL CABINET WOODEN TEAKWOOD	1.000	Set	4010.00	100.00
17.	68/0- ARMOIRES WOODEN TEAKWOOD	1.000	Set	11629.00	290.00
18.	68/0- DISPLAY CABINET WOODEN TEAKWOOD	1.000	Set	9423.00	235.00
19.	68/0- WRITING CABINET WOODEN TEAKWOOD	1.000	Set	11629.00	290.00
20.	68/0- BOOKCASE WOODEN TEAKWOOD	1.000	Set	10426.00	260.00
21.	68/0- WHITE BOOKCASE 3 DOOR WOODEN TEAKWOOD	1.000	Set	30275.00	755.00
22.	68/0- WIDE BOOKCASE 4 DOOR WOODEN TEAKWOOD	1.000	Set	40701.00	1140.00
23	68/0- CONSOLE WOODEN TEAKWOOD	1.000	Set	5213.00	130.00
			TOTAL	713,376.00	18,340.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	UNFINISHED & UNPOLISHED WOODEN FURNITURE ITEM VIZ: MUSLICH SHOPPING CABINET1 (MQ-011-TEAKWOOD)	1.000	Number		
2.	MUSLICH SHOPPING CABINET 2 (MQ-35-TEAK WOOD)	1.000	Number		
3.	MUSLICH SHOPPING CABINET 3(M02-TEAK WOOD)	1.000	Number		

4.	MUSLICH SHOPPING CABINET 4 (M-03-TEAK WOOD)	1.000	Number		
5.	MUSLICH HOLLAND VITRINE(M-04-TEAK WOOD)	1.000	Number		
6.	MUSLICH SHOPPING CABINET 5(M-05-TEAK WOOD)	1.000	Number		
7.	MUSLICH HUTCH AND BUFFET (M-05-TAAK WOOD)	1.000	Number		
8.	VITRINE BELGIUM(M-09-TEAKWOOD)	1.000	Number		
9.	PARTS OF WOODEN FURNITURE (UNFINISHED & UNPOLISHED) VIZ: 3 DRAWER SPANISH CHEST ONE PACKEDT CONSISTS OF ONE TOP, ONE BACK, 2 SIDESS, 3 SUPPORTS FOR FROM AND 15 PARTS FOR THE 3 DRAWERS(SC-TEAK WOOD)	25.000	Set		
10.	PARTS OF BOOK CASE PATOE03A ONE PACKEDT ONSISTS OF ONE TOP, ONE BACK, 2 POSTS, 2 SIDES, 3 SHELVES, 4 DOORS AND 12 PARTS FOR MAKING DRAWERS(PATJOEJ 03A-TEAK WOOD)	1.000	Set		
11.	DRAWERES (SANFLAC 20-TEAK WOOD) PARTS OF SANFLAC 26 BOOKCASEONE PACKET CONSIST OF ONE TOP, ONE BACK,	1.000	Set		
12.	2 SLIDES, 2 PARTS FOR DOOR FRAMES AND 15 PARTSFOR THE DRAWERS(SANFLAC 26-TEAK WOOD)	1.000	Set		
13.	PARTS OF SANFLAC 28 BOOK CASE ONE PACKET CONSISTS OF ONE TOP, ONE BACK, 2 SIDES, 4DOORS FRAME AND 20 PARTS FOR DRAWERS(SANFLAC 28-TEAK WOOD)	1.000	Set		
14.	PARTS OF SANFLAC 31 CABINET ONE PACKET CONSISTS OF ONE TOP, ONE BACK, 2 SIDES, 2 PARTS FOR DOOR AND 10 PARTS OF THE DRAWERS(SANFLAC 31-TEAK WOOD)	1.000	Set		
15.	PARTS OF SANFLAC 47 CABINET ONE	1.000	Set		

	PACKET ONSIST OF ONE TOP, ONE BACK, 2 SIDES, 2 PARTS FOR DOORAND 5 PARTS FOR DRAWER(SANFLAC 47-TAKWOOD) PARTS OF SUNFLAC 48 SMALL CABINET ONE PACKET CONSIST OF ONE TOP, ONE BACK, 2				
16.	SIDES, 1 PART FOR DOOR AND 5 PARTS FOR DRAWER(SUNFLAC 48-TEAKWOOD)	1.000	Set		
17.	PARTS OF SANFLAC 50 ARMOIRES ONE PACKET CONSIST OF ONE TOP, ONE BACK, 2 SIDES, E PARTS FOR SHELVES, 1 PART OF DOORS AND 1 PART FOR BASE(SANFLAC 50-TEAK WOOD)	1.000	Set		
18.	PART OF SANFLAC 51 DISPLAY CABINET ONE PACKET CONSIST OF ONE TOP, ONE BASE, 2 POSTS, 1 DOOR FRAME AND 2 FOR SIDE FRAMES(SANFLAC 51 TEAK WOOD)	1.000	Set		
19.	PART OF SAFBLAC 53 WRITING CABINET ONE PACKET CONSIST OF ONE TOP, ONE BASE, 2 SIDES, 1 BACK, 15 PARTS OF INDIDE PARTS(SAFBLAC 53-TEAK WOOD)	1.000	Set		
20.	P[ARTS OF SANFUC 110 BOOK CASE ONE PACKET CONSIST OF ONE TOP, ONE BASE, 2 SIDES, 2 POSTS AND 4 PARTS FOR MAKING SHELVES(SANLUC 110-TEAK WOOD)	1.000	Set		
21.	PARTS OF WHITE BOOKCASE 3 DOOR ONE PACKET CONSIT ONE TOP, ONE BASE ,2 SIDES, 2 POSTS, 3 PARTS FOR SHELVES AND 3 PARTS FOR MAKING DOORS (SIFD 2261 51 215-TEAK WOOD)	1.000	Set		
22.	PART OF WIDE BOOKCASE 4 DOOR ONE PACKET CONSIST OF ONE TOP, ONE BASE 2 SIDES, 2 POSTS, 3PARTS FOR SHELVES AND 4 PARTS FOR	1.000	Set		

	MAKING DOORS (SIFD 2261 51-TEAK WOOD)				
23.	PARTS OF SL 1104 ONSOLE ONE PACKET CONSIST OF 4 LEGS, 1 PART OF TOP LEAVE, 1 PART EACH FOR FRONT SIDE, BACK SIDES, LEFT AND RIGH SIDES AND 3 PARTS FOR DRAWERS (SL1104-TEAK WOOD)	1.000	Set		
			TOTAL	512,876.00	12,648.00

Position:

Decision: Approved

The Committee considered the case as per agenda. It was decided to approve ratification of norms on net to net basis (as applied for) with following terms and conditions:-

- a) Prior import condition.**
- b) Same port of import/export**
- c) Customs at the time of export may check that same items which have been imported earlier are exported, i.e, shape, size & other specifications of wood etc. should match.**

RLA advise to ratify the Advance Authorization subject to other usual terms & conditions of FTP and procedure.

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